

OA.No.170/00009/2018/CAT/Bangalore Bench  
**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**BANGALORE BENCH**

**ORIGINAL APPLICATION NO.170/00009/2018**

**DATED THIS THE 31<sup>st</sup> DAY OF JULY, 2018**

**HON'BLE DR.K.B. SURESH, MEMBER (J)**  
**HON'BLE SHRI DINESH SHARMA, MEMBER (A)**

Smt.Guruvamma  
 W/o Late Perumal  
 Aged about 56 years  
 working as Traffic Porter  
 S.W.Railway, Someswara Station  
 Bangalore Division  
 R/o 81/A, KPTCL Office Road  
 Thondebhavi-561213. ... Applicant

(By Advocate Shri K.Shivakumar)

Vs.

1. Union of India  
 Rep. by General Manager  
 South Western Railway  
 Hubli.
2. Senior Divisional Personnel Officer  
 S.W.Railway  
 Bangalore. ...Respondents

(By Advocate Shri J.Bhaskar Reddy)

**ORDER (ORAL)**

**(PER HON'BLE DR.K.B.SURESH, MEMBER (J))**

Heard. The grievance of the applicant is that she being a Safaiwala was sent for training for station duties and the respondents claim that no such record is available with them. But she has produced Annexures. But apparently her designation has been shown as Traffic Porter only and she would say that she had attended for refresher course as Traffic Porter also. Shri Bhaskar Reddy would insist on this point that it is whether at her request or not Annexure-A4

seems to be issued. Therefore, there may not be any reason for the Railways for now to take a stand that they do not know anything about it. But the other ground raised by the respondents seems to be valid that there seems to be some confusion in the whole transaction. What the applicant seeks is that her service book may be updated so that her next promotions may not be negatively affected. We think it is a reasonable request. Therefore, we remit the matter back to look into the records relating to Annexure-A4 and come to a conclusion as to whether the applicant is eligible for Traffic Porter and the consequential benefits and if so, re-modulate her service book so that she will not lose unnecessarily if her service book is correctly modulated and if it is consequently found that she is eligible for promotion on par with her juniors then that also may be done within the next two(2) months. Applicant is allowed to file one more representation within next 15 days which will be considered within next two months and appropriate speaking order may be issued.

2. The OA is allowed to the limited extent. No costs.

(DINESH SHARMA)  
MEMBER(A)

(DR. K.B. SURESH)  
MEMBER (J)

/ps/

Annexure-A1: Copy of the office order dtd.09.07.2012  
Annexure-A2: Copy of the relieving memo dtd.01.08.2012  
Annexure-A3: Copy of competency certificate dtd.16.8.13  
Annexure-A4: Copy of competency certificate dtd.01.09.16  
Annexure-A5: Copy of rejection list for VR under Larsgess  
Annexure-A6: Copy of representation  
Annexure-A7: Copy of representation dtd.30.10.2017  
Annexure-A8: Copy of the promotion order dtd.22.11.17

**Annexures with reply statement:**

Annexure-R1: Copy of the seniority list of Safaiwala in 2007, 2013 & 2016  
Annexure-R2: Copy of the letter dtd.08.01.2018

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